

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

ORIGINAL APPLICATION NO. 1348 OF 2024

IN THE MATTER OF:

Anand Puri Govind Garh Tank Road
Residents Welfare Association
Through Mr. Ranjeet Kumar
President/ Authorised Representative

... Applicant

AND

Government of NCT of Delhi and Ors.

... Respondents

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APPLICANT

Through



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Date: .01.2026

Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 1348 of 2024

IN THE MATTER OF:

ANAND PURI GOVIND GARG TANK ROAD
RESIDENTS WELFARE ASSOCIATION

... Applicant

Versus

GOVT. OF NCT OF DELHI AND ORS.

... Respondent

N.D.O.H.- 28.01.2026

**REPLICATION TO THE COUNTER AFFIDAVIT FILED BY THE
RESPONDENT No. 07 – DELHI DEVELOPMENT AUTHORITY ON
BEHALF OF THE APPLICANT**

1. Preliminary Submission

The applicant denies all allegations, averments, and contentions raised in the counter affidavit/Reply except those specifically admitted in the Original Application and reiterated herein with supporting documents. The Counter Affidavit/Reply is evasive, factually incorrect, and legally unsustainable, misleading, and devoid of substantive rebuttal to the environmental violations raised in the Original Application. The applicant's case is founded on the constitutional mandate under Articles 21, 48-A, and 51-A(g), the National Green Tribunal Act, 2010, and the public trust doctrine.

Replication to the Brief Facts:

5. The contents of para no. 05 of the counter affidavit are denied in toto, except to the extent that a land was acquired vide Award No. 1745 for the year 1964-65. The applicant submits that the existence of the pond on the said land is a matter of record and has been consistently acknowledged in revenue and municipal documents, which are annexed herewith. The mere absence of reference to the pond in the acquisition award does not negate its physical existence, especially when supported by independent documentary evidence. The respondent's attempt to rely solely on the award to deny the pond's existence is misleading and contrary to the facts on record. To further strengthen the submissions and existence of the Natural Pond the applicants have annexed herewith the Copy of relevant extracts of the Notes from the DDA files pertaining to the land in question obtained under the RTI response and are marked as **Annexure A/01**.
6. Matter of records.
7. The contents of para 07 of the counter affidavit are denied except to the extent that the Temporary Lease Deed dated 30.11.1984 was issued to the Christian Education Society (Faith Academy) by the Institutional (IL) Branch of the Land Disposal Department, DDA. The applicant submits that the reference to the area as "waterlogged" in the annexed plan does not negate the existence of a natural pond or water

body. In fact, the term "waterlogged" itself implies the presence of accumulated water, which supports the applicant's contention regarding the pond's existence and further corroborate the existence of a natural depression/water-holding area. Furthermore, independent records including maps and site inspection reports, clearly identify the area as a natural / public pond and its natural descent around it, used historically for community and ecological purposes. The respondent's selective interpretation of the lease plan is misleading and does not reflect the true character or usage of the land in question. To further fortify the submissions above and stance, applicant have annexed herewith the relevant extract of the Notes from DDA records pertaining the area of playfield in question, wherein the area has been clearly referred as "Catchment of this pond in nearby locality known as Tank Road area which is at an higher altitude.", and is marked as **Annexure A/02.**

08. The contents of para 08 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied. Since, the issue raised in the W.P.(C) 3872/2017 pertains to the encroachment, illegal construction activity & Survey of the land, upon which vide order dated 04.05.2017, the Hon'ble High Court of Delhi directed the DDA to decide the Petitioner's representation.

The Hon'ble Court have not decided the petition on merits. The relevant extract has been reproduced herein below: -

“This Court however, clarifies that it has not expressed any opinion on the merits of the controversy. The rights and contentions of all parties are left open” - (Last three lines of the Order dated 04.05.2017 - Annexure R-3 / Counter Affidavit of R7-DDA @ Page No. 28).

09. The contents of para 09 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied. The issue raised in this writ petition was against the encroachment and illegal construction by the Kalindi College. The DDA also conducted the survey basis the complaints filed by the Applicants, but selectively and for the reasons best known to the Respondent No. 07 had not annexed these survey reports to the counter affidavit under reply, copy of the extracts substantiating the fact, have been annexed herewith and marked as **Annexure A/03**.
10. The contents of para 10 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied.
11. The contents of para 11 of the counter affidavit are denied except to the extent of what has been specifically admitted

by the Applicant herein and / or are matter of records, rest of the facts are denied.

12. The contents of para 12 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied, since the Answering Respondents have not annexed the objection filed by the Respondent No. 08 – Faith Academy School with the Counter Affidavit in Reply and have strategically omitted producing the documents, which may augment the hands of the Hon’ble Tribunal in its quest for saving the environment and deliver justice to the humanity.
13. The contents of para 13 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied, since the Answering Respondents have not annexed the minutes of the meeting or the order of the personal hearing dated 16.09.2021.
14. The contents of para 14 of the counter affidavit are matter of records and hence need no reply.
15. The contents of para 15 of the counter affidavit are matter of records and hence need no reply.
16. The contents of para 16 of the counter affidavit are denied except to the extent of what has been specifically admitted by the Applicant herein and / or are matter of records, rest of the facts are denied. It is most pertinent to mention here

that the issue raised and prayer in the writ petition mention or referred in the answering para by the Respondent, pertains to the challenge of order dated 17.11.2021 and cancellation of temporary lease by the DDA.

17. The contents of para 17 of the counter affidavit are matter of records and hence need no reply.
18. The contents of para 18 of the counter affidavit are denied except to the extent that the area in question falls within Sub-Zone B6 of Planning Zone B. The applicant submits that the designation of certain parcels of land as 'Public and Semi-Public (College)' under the Land Use Plan – 2021 does not conclusively determine the historical or present character of the entire area, particularly the portion under dispute. Moreover, as per the earlier records and DDA file noting, the area of Kalindi College do not fall under the development area. Further, the applicant's claim pertains specifically to the existence and protection of a natural pond adjacent to the Anandpuri Govind Garg Colony, which has been consistently reflected in revenue records, site inspections, and local usage patterns. The respondent's reliance on broad zoning classifications fails to address the specific environmental and community utility of the pond area, which is distinct from institutional allotments made to Faith Academy or Kalindi College. The applicant further submits that zoning plans are indicative and subject to verification against ground realities and existing public assets, as supported by **Annexure 1 to 3**. Moreover, zoning

does not override environmental or public utility claims, especially if the pond predates institutional allotments.

19. The contents of para 19 of the counter affidavit are denied except to the extent that the applicant has referred to the letter dated 26.09.1983, which explicitly mentions the existence of a park behind Faith Academy. The applicant submits that the absence of a park marking in the Sub-Zonal Plan of 1962, the Land Use Plans of 2001/2021, or the Special Area Plan does not invalidate the contents of the said letter, which was issued by a competent authority and reflects the factual position at that point of time. It is well settled that planning documents are indicative in nature and often omit smaller community assets such as parks, especially those developed or maintained informally or through local initiatives. Furthermore, the applicant relies on contemporaneous records, including site inspection reports and Departmental correspondence (Annexure 1 to 3), which corroborate the existence and public utility of the park area. The respondent's selective reliance on macro-level planning documents is insufficient to rebut the specific and historically documented presence of the park.
20. The contents of para 20 of the counter affidavit are denied. The applicant submits that the reliance placed on the Master Plan for Delhi 2021 (MPD-2021), particularly paras 5.3.3 and 12.8, is both relevant and specific to the issues raised in the original application. These provisions are not merely general guidelines but reflect the planning intent and regulatory

framework applicable to the Karol Bagh area, including Sub-Zone B6. The MPD-2021 emphasizes the preservation of ecological assets, community spaces, and balanced land use—principles that directly support the applicant’s claim regarding the existence and protection of the pond and park area. Furthermore, the MPD-2021 is a statutory document notified under the Delhi Development Act, 1957, and its provisions cannot be overridden by internal interpretations of zonal plans, especially where such plans are silent or ambiguous on specific features. The applicant relies on the harmonious reading of MPD-2021 with ground-level records and public interest considerations.

21. The contents of para 21 of the counter affidavit are denied in their entirety. The applicant submits that the public water body / natural pond falling in Khasra No. 578 is indeed part of the land in dispute and forms an integral component of the area affected by the inaction alleged in the Original Application. The respondent’s assertion that the pond lies outside the acquired land under Award No. 1745 of 1964–65 is factually incorrect and contrary to revenue records and site inspection reports annexed herewith. Furthermore, the claim that the pond in question in the Original Application has been misconceived and pertains to Pond / Park at Prasad Nagar which is “duly maintained” by Horticulture Division-8 is misleading and factual incorrect and hence are denied. The applicant reiterates that the issue raised pertains to the

failure of the respondent to protect and preserve the natural pond located adjacent to the Govind Garg Anandpuri area, which falls under the alleged land being allotted to the Kalindi College and Faith Academy School, as a public utility and ecological asset, irrespective of departmental maintenance claims and zonal plans layout. The existence of the Pond and zonal road presence on the land in question is further established from the notes available from the DDA file of the land in question obtained under RTI reply and are annexed herewith as **Annexure A/04**.

22. The contents of para 22 of the counter affidavit are denied in toto. The applicant submits that the existence of the water body in question is supported by multiple independent records, including revenue maps, site inspection reports, and historical correspondence, which clearly identify the pond within the disputed area. The respondent's assertion that no water body is reflected in land records is misleading, as such omissions are not uncommon in older cadastral documentation and do not negate physical existence or public usage. Furthermore, the applicant submits that the Wetland Authority's online database is not exhaustive and is subject to periodic updates and verification. The absence of a listing therein cannot be construed as conclusive proof of non-existence, especially when ground-level evidence and local administrative records affirm the presence of the pond. The applicant relies on Annexure annexed with the present reply, OA & other documents filed before the Hon'ble

Tribunal, to substantiate the location and character of the water body, and reiterates that the issue raised pertains to the failure of the respondent to protect and preserve a public ecological asset, irrespective of its digital listing status.

23. The contents of para 23 of the counter affidavit are denied. The applicant submits that there is no impermissible splitting of cause of action in the present matter. The issues raised in the Original Application pertain specifically to environmental degradation, neglect of public assets, and failure to preserve a natural water body—matters that fall squarely within the jurisdiction of this Hon’ble Tribunal under the provisions of the National Green Tribunal Act, 2010. The pendency of related civil issues such as passage and road access before the Hon’ble High Court does not preclude the applicant from seeking distinct and independent reliefs before this Hon’ble Tribunal, especially where the cause of action arises from continuing environmental harm. It is well settled that environmental claims constitute a separate and recurring cause of action, and their adjudication does not violate the principles under Order II Rule 2 of the CPC. The applicant further submits that impleadment before the Hon’ble High Court is neither mandatory nor sufficient to address the environmental dimensions of the dispute herein, which require specialized adjudication under the statutory framework governing this Tribunal.

The applicant here craves leave of the Hon’ble Tribunal to refer other relevant document pertaining to the land in

question to further establish the claim of the applicant with respect to existence of lake and road, as and when required and permitted by the Hon'ble Tribunal in the interest of justice.

In the light of the above submissions, the applicant reiterates the reliefs sought in the Original Application and prays that the Reply/counter affidavit be rejected, and appropriate directions be issued for the restoration and protection of the pond / open space and removal of obstructions from the passage, in the interest of justice and environmental protection.

Prayer

In view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take this replication on record and allow the prayer in the OA;
- b) Reject the Reply / Counter Affidavit filed by the Respondents;
- c) Direct immediate restoration and protection of the natural pond / open space & park;
- d) Direct removal of obstruction to the public access;

e) Pass such other and further order(s) as may be deemed just, fit, and proper in the facts and circumstances of the case.

Rat
Applicant

Through

Vinay

Sansar and Vinay
(Counsel for the Applicant)
Gizly Associates
Bar Room 2nd Floor, Main Building,
High Court of Delhi, New Delhi
Ph: 9999093027; 9952296375
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advvinay10@gmail.com

Place: Delhi

Date: /01.2026



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APPLICATION NO. 1348 OF 2024

IN THE MATTER OF:

Anand Puri Govind Garh Tank Road
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Through Mr. Ranjeet Kumar
President/ Authorised Representative ... Applicant

AND

Government of NCT of Delhi and Ors. ... Respondents

AFFIDAVIT

I, Mr. Ranjeet Kumar, son of Shri Hanuman, aged about 47 years, resident of 16/31-32, Gali No.2, Tank Road, Karol Bagh, New Delhi - 110005, do hereby solemnly affirm and state that:

1. That I am the am the President/ authorised representative of the Applicant Association herein, and as such, I am conversant with the facts and circumstances of the case and am competent to affirm the present affidavit.
2. That I have read the contents of the accompanying Replication, which has been drafted under my instructions, and I say that the contents thereof are based on records maintained by the Applicant in the ordinary course of business and RTI response, which I believe to be true and correct to the best of my knowledge and belief.



3. That the content of the accompanying replication have been explained to the deponent in the language which he understood and found it correct as per the instructions given by the deponent and nothing material has been concealed from this court.

EXECUTANT IDENTIFIED
BY SHRI... D/7192/2017

Rat
DEPONENT

VERIFICATION:

27 JAN 2026

It is verified at New Delhi on _____ day of _____ 2026, that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Rat
DEPONENT

SWORN BEFORE ME

ATTESTED

NA
NAVNEET KUMAR
NOTARY DELHI-R-57476
Government of India
NEW DELHI,



27 JAN 2026

S-169, DDA Hog Market
Rajendra Place, New Delhi
Mob.: 9810079352

Annexure- A/01 (Colly)

- 100 -

(from pro-page)

of land shall be taken up only after hearing from the college authorities.

Now vide their letter No. A-12/1847, dt. 27.2.81 (page 1/c) addressed to Commissioner (Lands) the Principal of the college has mentioned that they already have 3.98 acs. of land in their possession and 2.81 acs of additional land has now been allotted. The possession of which is to be handed over to them. Thus a total of 6.69 acs. of land already stands allotted in the name of the college authorities.

(Ref. drawings P-96,97/c)

Out of 2.81 acs. a part of the land is an existing pond and the demarcation of the land is not feasible. Besides, a 100' R/W Master Plan road is also passing through the North of this land. An alignment/demarcation of this road also is not feasible.

The Zonal Plan Unit has no action regarding demarcation or development of the site.

The land falls in zone B-6. The zonal plan of zone B-6 stands approved by the Government. As per the approved zonal plan of zone B-6 the land under reference (Kalindi College) is earmarked for a higher secondary school and a primary school. In the final report of zone B-6 also, there is no mention about the location of the college at the site.

All the above actions have been taken through a file of the Old Scheme Branch. It is likely that there is some file in the Master Plan also on the subject. The related file also need to be seen before the case can be examined further and comments given.

Submitted please.

Jt. Dir. (ZP)

(J. P. SARKAR)
DY. DIRECTOR (ZP) II
12.5.81.

DD (MP) may pl attach the file mentioned at 'A' above.

14/5/81
DD (MP) Pl attach the concerned file
13/5/81
14/5/81

-: 103 :-

From-pre-page

land measuring 3.79 acres is made to the College, the total area shall be 8.11 acres which will suit their requirements. Out of the area of additional land of 3.79 acres, we have already allotted 2.81 acres against which a premium of Rs.14,050 has also been received, though the possession of this land has not so far been handed over because demarcation of this area is not feasible as has been explained by Dy. Dir.(IP) in his note at page 99-100/N.

3. 2.81 acres of land out of the total area of additional land approx. 3.79 acres already sta allotted to the College. The balance area of 0.98 acres is to be allotted. The Principal of the requested that this area of 0.91 acres may at the back of the Pond as it could not be at this stage as to how long it will take the Pond. The Mand requested for has been in the Plan placed alongside. The Prin of College is of the opinion that in case this strip of land is allotted, they shall be able to construct a boundary wall which will provide security to the students and would also restrict the trespassers.

4. It is understood that the former L.G. also visited this area on 12.3.81 and indicated the approximate site and the extent of additional land with its boundaries to be given to the College and also directed P.W.D./Delhi Administration to immediately construct the boundary wall around the additional land to be made available to the College. We have also received a communication to this effect bearing No.F.17/Site/85/Kalindi/81/CW-6621-25 dated 7.5.81 from the Director of Education, Delhi Administration.

5. The main issue now, which needs examination is whether an area of 0.91 acres can be allotted at the back of the existing pond as requested by the Principal of the College.

Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

To: P.A. Sharma
10.31
23/7/81
New Delhi

6725
22/7

Commr.(L)

Ashok
(Ashok Baksh
Dir. (OSB
22.7.81)

104.

Pt. examine quickly.

Return

25/7

Dir (CP)
DOCS)

PP
1/18

Pt. discuss early.

At U,

FOR RTI USE ONLY
12/9

Discussed with J.D.C.

Pt. fix up the date for site inspection
as desired by you.

P.L. - *[Signature]*
24.9.81

[Signature]

The site has been inspected with Jt. Dir. (FP) on 7-11-1981. The feasibility of the site demarcation including the allotment of an additional area of 0.98 acre was discussed. It is pointed out that the college is already in possession of 4.32 acres of land and an area of 2.81 acres has further been allotted for which the college authorities have deposited the amount against provision of Rs. 14050. Further the college has requested for allotment of an area of 0.98 acres more on the back of pond. After ~~the~~ the required areas the total college complex area would be as under:-

1.	Area already under possession	= 4.32 acres
2.	Area allotted	= 2.81 "
3.	Addl. area prop. for allotment	= 0.98 "
	Total	= 8.11 "

As per ~~the~~ the additional area of 0.98 acres can also be allotted to make total commitment of 8.11 acres as agreed upon by Director (OSB) on prepage.

Regarding demarcation of boundary of college site a deep pond is in existence in the back of college as shown in the survey plan placed opposite. Catchment of this pond is nearby locality known as Tank Road area which is at an higher attitude. During monsoon the level of this pond rises considerably and ~~xxxx~~ water flows through the existing college building, thus meeting with the lake area developed by J.S. for Prasad Nagar.

Contd...../-

- 105 -

If the additional land allotted to society as proposed ~~back blue~~ on the plan placed opposite. Flaged 'A' college authorities would ~~near~~ not be in a position to built their compound wall. However the boundary on Western and northern side could easily be demarcated. Regarding fixation of boundary on eastern side the natural contour of pond could be followed by just shifting the alignment of prop. allotment line towards built-up M.T.G. Flats as attempted on the plan Flaged 'B' by keeping the total area of 8.11 acres.

This may kindly be looked into before putting the proposal to V.C. for approval please.

For RTI Use Only

J. K. MAHAR
(J.K. MAHAR)
Dy. Dir. (S)
10-11-81

Dir. (PP)

Discussed. The proposal conts be marked on a copy of the layout plan / zonal plan so as to assess the actual area available for college site.

In Mahesh
DD

M. S. S. S.
DD

Discussed with Dir (CO) in the presence of Jr. Dir PP. As desired a proposal for land allotment to college has been marked on the Dev. Plan of Pusa Centre and handed over to Jr. Dir (PP) for further scrutiny.

Two spare copies of Dev. Plan of Pusa Centre as well as Survey plan of the area and a copy of zonal plan of B-6 are placed opp. to.

2493/Dir (S)
28/12/81

10360-CL
28-12-81

Jr. Dir (PP)

25/12/81

Ref. Compt. minutes reple
The background of - the case and the available opinion of DD(S)/Jr Dir (PP) are in notes from P 102 to 105/N.

Compt (L)

J. K. MAHAR
18-12

ATB
28/12

27 N

Recd. for...
28/7/96

The tentative location of the site U/R is earmarked on the part plan of Development area attached here with. Submitted for. n.a.

AD(CAP)-I. *ajal*
Dy. Dir (CAP)-I

23.6.96

11. examine and report whether it forms a part of Dev. Area or not.

L. Dept
15-7-96

sh. *A.K. Tal*
AD(AP) I

The tentative location of the site U/R and the DLM ^{not} dated 14/6/96 on page may ~~it is not~~ ^{it has been} found from the available records ^{of the} planning unit and DLM notes also list its ^{of the} east part of the area where the site is located ^{not the} part of the development area. However it needs to be verified from the land dept. whether it has been notified further at any time with the reference of the site earmarked in the enclosed ^{planning} part plan.

Dy. Dir (CAP)

Mrs. *meena* for *dir* *L. Dept*
17-7-

The case has been examined and it is observed that the site under reference is not coming under Development Area as per the available records in Planning dept. However, this may please be checked from the Lands dept. for clarification regarding "if the site under reference at any time has been notified."

35-DLM-12
28/7/96

L. Dept
(ARCHANA MAHAPATRA) 18-7-
Dy. Director (AP)-1

A.C. (DCEB)
Director (Bldg.)
D.L.M.-II

Case
22/7/96

The matter pertains to DLM-114.

159 DLM
28/7/96
003
28/7/96

DLM-114
v.2
197

30/7/96
DLM-11

28/A.

258/DA/C
1/8/96

pt. examined to post.

DA (West) contd.

X
10
31.7.96

प्राधिकरण (90 दिव)
(9.5.96) 6/7/96
7/8/96

D.D. (West)

B
9/9/96

West

As the records available in this section the last part of
is not a development area, and it is under the
control / jurisdiction of m.c.d.
Submitted for RTI only

AD Clerk

E
27/9/96

प्राधिकरण (90 दिव)
7/8/96

DA (West)
DA (West)

Can you be little elaborate in explain-
ing the records on which the basis
of which you have reached at
the conclusion given at 'A'

AD Clerk
Sh. S. Singh

2/9/96

Reference query dated 7/10/96 of DD (LM) west zone. In this connection it is again submitted that, the area under reference does not fall within the Development Area. In this regard note of DD (AP)-I dated 18-7-96 [portion marked 'X' on 27 N may also be perused. More over site under reference has not been reflected as Development Area in the Development plan (placed at 55 C) itself.

As regards notification, views of NL Section under the supervision of OLM Head Quarter may kindly be incorporated

AD (Lp) west ~~13/11/96~~ ~~14/11/96~~ ~~15/11/96~~ ~~16/11/96~~ ~~17/11/96~~ ~~18/11/96~~ ~~19/11/96~~ ~~20/11/96~~ ~~21/11/96~~ ~~22/11/96~~ ~~23/11/96~~ ~~24/11/96~~ ~~25/11/96~~ ~~26/11/96~~ ~~27/11/96~~ ~~28/11/96~~ ~~29/11/96~~ ~~30/11/96~~ ~~1/12/96~~ ~~2/12/96~~ ~~3/12/96~~ ~~4/12/96~~ ~~5/12/96~~ ~~6/12/96~~ ~~7/12/96~~ ~~8/12/96~~ ~~9/12/96~~ ~~10/12/96~~ ~~11/12/96~~ ~~12/12/96~~ ~~13/12/96~~ ~~14/12/96~~ ~~15/12/96~~ ~~16/12/96~~ ~~17/12/96~~ ~~18/12/96~~ ~~19/12/96~~ ~~20/12/96~~ ~~21/12/96~~ ~~22/12/96~~ ~~23/12/96~~ ~~24/12/96~~ ~~25/12/96~~ ~~26/12/96~~ ~~27/12/96~~ ~~28/12/96~~ ~~29/12/96~~ ~~30/12/96~~ ~~31/12/96~~ ~~1/1/97~~ ~~2/1/97~~ ~~3/1/97~~ ~~4/1/97~~ ~~5/1/97~~ ~~6/1/97~~ ~~7/1/97~~ ~~8/1/97~~ ~~9/1/97~~ ~~10/1/97~~ ~~11/1/97~~ ~~12/1/97~~ ~~13/1/97~~ ~~14/1/97~~ ~~15/1/97~~ ~~16/1/97~~ ~~17/1/97~~ ~~18/1/97~~ ~~19/1/97~~ ~~20/1/97~~ ~~21/1/97~~ ~~22/1/97~~ ~~23/1/97~~ ~~24/1/97~~ ~~25/1/97~~ ~~26/1/97~~ ~~27/1/97~~ ~~28/1/97~~ ~~29/1/97~~ ~~30/1/97~~ 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मिशनरी केबल के जो भी टोपिंग नदरालिया मुख से जाते हैं
 गमील उदरके बताए कि यह गमी old acquire की है
 इस गमी के नए प्लानिफिकेशन and SXS I जारी है
 मिशनरी कागजी नोडिफिकेशन

Teh/W) 16/5/97
 15/5/97

TEH/W)
 Teh/W) (WAZUL)
 20/5/97

20/5

BTI Use Only
 गीका फरमा गया मैकसिम कारिणी कारिणी गीका
 खाम पुर शका की भूमि में पड़ता है। तथा जो भूमि
 अर्बड नं 1745 विधि 385 के द्वारा क-जि-ए-के पास
 आते हैं उस भूमि में नहीं पड़ता और न ही वस्ती रेंज
 इन्वेंचु स्ट्रेट में पड़ता है। फरिद हजा इस सम्बन्ध
 में संपुर्ण विवरण (नया फटा) की सेवा में भेजी जागी
 उचित ही आदेश कार्रवाई हेतु रिपोर्ट अर्ज है।
 20/5/97

Kgo
 Pl. Sh. assume the side
 immediately. Rhu
 1/9/97

Side has been shown to field legc. on 5.9.97.
 file is submitted for necessary action please.

Kgo
 गीका फरमा गया मैकसिम कारिणी कारिणी गीका
 खाम पुर शका की भूमि में पड़ता है। तथा जो भूमि
 अर्बड नं 1745 विधि 385 के द्वारा क-जि-ए-के पास
 आते हैं उस भूमि में नहीं पड़ता और न ही वस्ती रेंज
 इन्वेंचु स्ट्रेट में पड़ता है। फरिद हजा इस सम्बन्ध
 में संपुर्ण विवरण (नया फटा) की सेवा में भेजी जागी
 उचित ही आदेश कार्रवाई हेतु रिपोर्ट अर्ज है।
 20/5/97

-32, N.

आती है, लिहाजा हम नी 9/97 को 29/9 को जमा
J.D.(N.L.) की सेवा में भेजी गयी उचित है

रफ

11/9

J.D.(N.L.)

Pl. report after file inspection

N/P (copy) 18/9
Dr. Daga (copy)

Rphuz
8/9/97

Sr. D/K. Pt

Name

25/9/97

फाइल का अंश **Use only**

पर N.L. Branch द्वारा कोई भी कार्यवाही
करने से पहले इस case की मुद्रा फाइल
नं 5/12(1)/74-LSB (nett.) - Pt को
शामिल करवाई जानी उचित है। निम्न
अलाउमेंट से सम्बन्धित पत्र Page No-4
पर संलग्न है। रिपोर्ट पेश है।

Ky (w)

N.P (w)

Tanf (w)

Name

9/10/97

Propose next report

Pl. along the packet of J.D.N.L. on
18/9/97 and give the tiller of line

N.P (w)

Ky (w)

Sr. D/K. Pt

(P. T. D.)

Name

13/10/97

Name
14/10/97

4.10.97

33/N.

बाह्य का नूतने महोदय जीक देखा गया
कालिन्दी कॉलेज ग्राम खामपुर राम के
खसरा नम्बरान 505 मिन, 506 मिन, 507 मिन,
509 मिन, 510 मिन तथा 514 मिन पर आता है।

दोनों रिपोर्ट के अनुसार उपरोक्त
नम्बर खसरा बिना आवेदों भूमि है
तथा नैतिक जीवन 754, 6 भी नैतिकी

R/ सामग्री के लिए प्र. भूमि 1008/2000
Land हो सकती है उन 525000
में जोड़ कर रिपोर्ट की गयी गिनी की
रिपोर्ट देना ही सुझाव

6/11/97
N.T/W Forbid only
7/11/97

Ten (w) 7/11/97
10/11/97

Jal (w)

Pl. report of A' about
11/11/97
at Dir (SS) U
for report
only.

17/11/97

Muzallo
18/11/97

Dr. Shyam Prasad

You are there fore requested
that file may be sent to the
institutional section for attachment (link)
to the main file of allotment of land
to the Kalindi collage in the East
Patel margin (land measuring 8.25
acres) before any action.

Submitted form:
Muzallo
20/11

724/10/SSA/97
13/11/97

25/11/97
18/11/97

30/8/97

3/11/77

what is difficult. All the relevant plan is enclosed in the file. I think the Review of Land not transferred to DOA by Mr. however. Please check the Possession Plan and report urgently.

Tom Collier
2/11/77

~~2864~~ En Leuokaniti

Inspected the site off and found that the ^{DEED} ~~DEED~~ ^{POTENTIAL} ~~POTENTIAL~~ has not been transferred to DOA (SSA) from Mr. Gordon. Landmark Package clear.

~~10/5/77~~

Submitted for 1/11/77 -
12/11/77

Tom Collier
12/12/77

1400 (1/11/77)
20/1/77

This land was allotted by Dy Dir (1965) vide file no S/12(1)/74 L&S/11(1) PT as letter kept opposite site. We may request Dy Dir (12) to add the same file. Submit title of land under school may be confirmed. Jd.

2864/DLM-100
26-12-77

DLM/114 26/12/77
Dy Dir (114)

5/1/78 5/1/78
AD (114) 5/1/78

104.

P.L. examine quickly.

ellum

25/7

Dir (CP)
DOCS)

PP
1/18

P.L. discuss early.

FOR RTI USE ONLY
12/9

At U,

Discussed with J.D.C.

P.L. fix up the date for site inspection as desired by you.

P.L. - *[Signature]*
24.9.81

[Signature]

The site has been inspected with Jt. Dir. (FP) on 7-11-1981. The feasibility of the site demarcation including the allotment of an additional area of 0.98 acre was discussed. It is pointed out that the college is already in possession of 4.32 acres of land and an area of 2.81 acres has further been allotted for which the college authorities have deposited the amount against proforma of Rs. 14050. Further the college has requested for allotment of an area of 0.98 acres more on the back of pond. After ~~the~~ the required areas the total college complex area would be as under:-

1.	Area already under possession	= 4.32 acres
2.	Area allotted	= 2.81 "
3.	Addl. area prop. for allotment	= 0.98 "
	Total	= 8.11 "

As per ~~the~~ the additional area of 0.98 acres can also be allotted to make total commitment of 8.11 acres as agreed upon by Director (OSB) on prepage.

Regarding demarcation of boundary of college site a deep pond is in existence in the back of college as shown in the survey plan placed opposite. Catchment of this pond is nearby locality known as Tank Road area which is at a higher attitude. During monsoon the level of this pond rises considerably and ~~the~~ water flows through the existing college building, thus meeting with the lake area developed by J.S. for Prasad Nagar.

Contd...../-

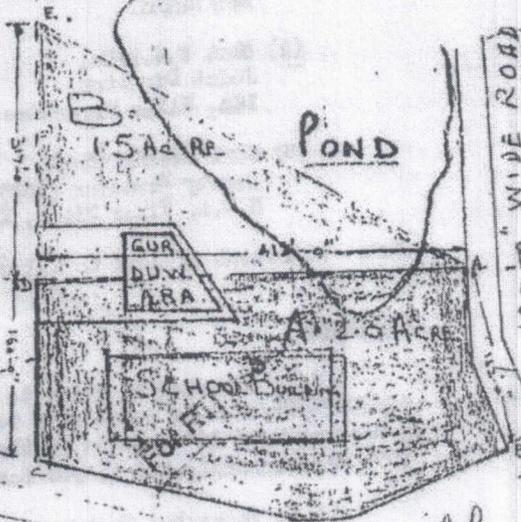
Govt HIGHER SECONDARY SCHOOL AT EAST PATEL NAGAR FOR KALANDI COLLEGE

AREA OF PLOT

- 1.5 ACRES
- 2.5 ACRES



14.10.2011
A 6.5
B 10.28



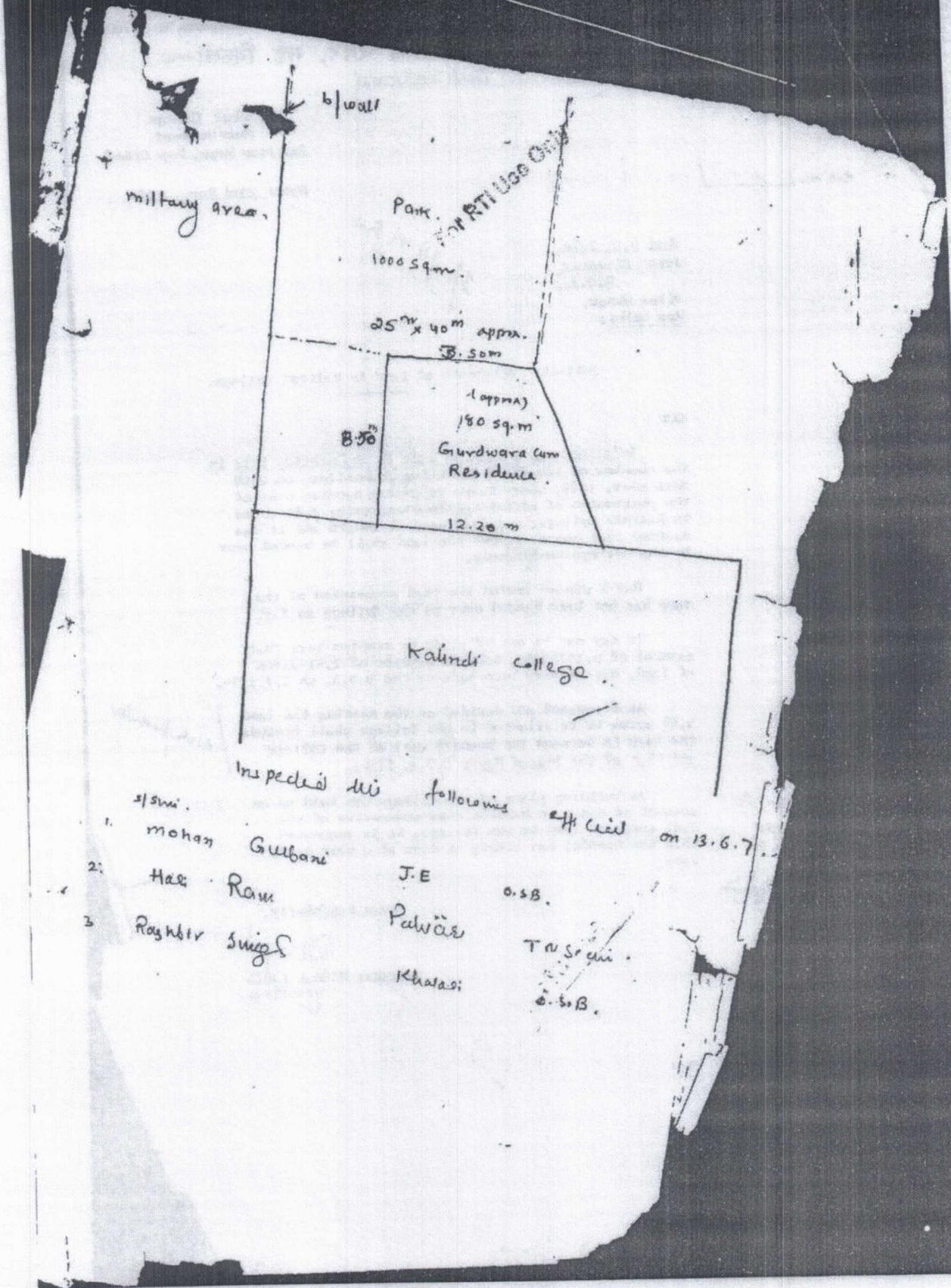
- 1. Plot Area = 2.0 Acres
- 2. Plot Area = 1.5 Acres
- 3. Total Plot Area = 2.5 Acres (A+B)

A
B

M. J. (N)
31/11/11

Mr. P. C. ...
23/11/11

1/12/11





Kindly refer the note of Dy. Dir.(S)LD, vide which their office have submitted that the file may be transferred to the Engineering Division for Total Station Survey(TSS) and superimposed the Possession plan in TSS plan. So that the excess area of land under possession of Kalindi College, if any can be identified.

In view of above, if agreed we may send the file to concerned Engg. Wing, DDA (West Zone) for executing the Total Station Survey (TSS) and for superimposition of the same on Possession Plan.

11/Dir/IL
13/1/21

11/21
DA

AD/IL

(for Lcm)

DD/IL

12/1/21

Dir/IL

13/1/21

Do (14)

M. K. P. S. D. L.

15/11

AD/IL

सहायक, एन.एन.डी. - 4/ए.डी.डी.
जनक सचिव
विभागीय कार्यालय, नई दिल्ली
आवृत्ति संख्या: 2/2/21

संस्था अभियन्ता (उत्तरी क्षेत्र)
नं. एन.डी. संख्या: E 1138
दिनांक: 2.2.21

As approved by Dn./IL file may be sent to Chief Engineer /NZ for further necessary action please.

AD/IL

DD/IL

29/1/21

11/21
29/1/21

दिल्ली विकास प्राधिकरण

EE NMDY - 2/N2

- K. S. J.



-44/A-

Office of Dy. Dir. (S) LD
Order No. 20.8
Date 13-10-21



Agency for conducting TSS informed the administration of Kalindi college has not been allowing to enter their premises for conducting TSS. Consequently, a request for allowing to conduct TSS of their premises was sent to the authorities of Kalindi College on 23-03-2021 (CP-98). But due to one reason or other the permission could not be obtained. The task was further delayed due to Covid-19 Pandemic and lockdown.

After long pursuance and repeated requests on 19-04-2021, 24-06-2021 & 12-07-2021 (CP-99 to 101) placed opposite, the TSS of the actual land in possession of the Kalindi college has been conducted on 09-09-2021. As the internal developments have not been marked the agency was again asked to provide the full details. Finally, the TSS was submitted by the agency and placed opposite. (CP-102).

According to TSS, total land area of 8.33 Acre is in possession of college. The TSS plan is placed opposite for further necessary action in the matter by IL branch.

For RTI Use

Carind
11/10/21
EE/NMD-4

CEPZ

Dis (IL)

2/11/21

12/10/21

DO (IL)

The matter is submitted to Survey/LO for examination & providing comments w.r.t. compliance regarding encroachments & Kalindi college.

DD/Survey/LO
13/10/2021

17/10/21

JE/LO

AD(S)-II

21/10/2021

-78-

The facts of this case are as under:-

V.C. as per orders dated 26.2.79 on page 39 ante approved the allotment of additional land to Kalindi College, making the total area as 4.81 acres. The premium of 2.81 acres, being the additional land has already been recovered.

The possession of this additional land has not been handed over so due to the fact that in the rear of this plot, a deep alive pond exists. Moreover the ownership of the existing land in the possession of the College authorities is not clear. A survey of the land in question has been got done, a copy of which is placed at Slip 'X', which indicates the dimensions of 4.81 acres. Identification of the additional land is not possible. The increase in the area of this plot more than 4.81 acres is also not possible, due to the zonal road.

It is suggested that the possession of the ^{additional land} total ~~land is~~ 4.81 acres may be handed over to the College authorities, and in case it is confirmed that they already possess more than 2 acres, the adjustment in the premium already recovered from them may be made.

(P. C. Jain)

Jt. Director (CP).

Director (CP).

As decided, the site of Kalindi College was inspected today by Commissioner (Lands), Director-(Horticulture), Dy. Dir. (Horticulture), Shri Trilok Singh, S.E., Shri P.L. Ahuja, A.E.(S), and the undersigned. After inspecting the entire area, the following recommendations were made:-

1. An area more than 4.81 acs. as earlier decided, cannot be allotted to the College Authorities due to site limitations. The proposed plot would be bounded by an existing road on the ^{side} site, proposed Master Plan road on the north & east and an existing boundary of the college in the south.

Contd....

-(79):-

from page overleaf:

- 2. In allotment of 4.81 acs. of land, part of the pond would be affected by the college site as well as by the Master Plan Road. Part of the pond would be filled up by the P.W.D., Delhi Admn., while constructing the road, and the balance portion which would be part of the college site would be filled by the college authorities itself and not by the DDA. This point may also be made clear while writing a letter to the principal of the college.
- 3. Two drains are passing through the existing campus of the college and needs to be diverted, for this SE-IV & Director-(H) would study and put up a proposal. Diversion of the drains may be done by DDA and not by the college authorities.
- 4. If the college authorities do not agree for 4.81 ac. of land, then alternate allotment can be explored either in Janakpuri or Paschimpuri Residential Scheme.

V.C. may kindly approve before a letter is sent to the Principal of the College.

HOUSE USE ONLY

R.G. Gupta
(R.G. Gupta)
Director-(CP)
5.7.80

V.C.

be my note that additional
may not be available in
this area.

197

206/819 (CP)
14.7.80

02/16/03
11.7.80

Approved by *V. Shyamsunder*

In immediate action
16/7

for CIB

11.7.80
DFA (Research) in
197

807